

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 42/2012 (Suo-motu)

Coram

**Dr. Pramod Deo, Chairperson
Shri V.S.Verma, Member**

DATE OF HEARING: 12.4.2012

DATE OF ORDER: 25.4.2012

In the matter of

Default in payment of Unscheduled interchanges (UI) charges for the energy drawn in excess of the drawn schedule by Electricity Department, Daman and Diu, Silvassa.

**And
In the matter of**

1. Electricity Department, Daman and Diu, Silvassa
 2. Secretary (Energy), Electricity Department, Daman and Diu, Silvassa
- Respondents**

Following was present:

Shri S.R.Narasimhan, NRLDC

ORDER

In our order dated 19.3.2012, we had directed as under:

"3. Western Regional Load Despatch Centre has reported that a sum of ₹ 12.07 crore including surcharge is outstanding against Electricity Department, Daman and Diu towards UI payment as on 30.11.2011.

4. From the above facts, it emerges that the respondents have not complied with the provisions of the UI Regulations. The respondents are



directed to show cause, latest by 30.3.2012, as to why action under Section 142 of the Electricity Act, 2003 should not be taken against them for non-compliance of the provisions of the UI Regulations in regard to timely payment of UI charges."

2. During the hearing, the representative of the Northern Regional Load Despatch Centre submitted that first respondent had cleared the amount of UI dues outstanding against it.

3. Noting the above submissions, we discharge the notice under Section 142 of the Electricity Act, 2003 against the respondents and direct the present proceedings be dropped.

4. Petition No. 42/2012 (Suo motu) is disposed of accordingly.

Sd/-
(V.S.VERMA)
MEMBER

sd/-
(Dr. PRAMOD DEO)
CHAIRPERSON